

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

ORIGINAL APPLICATION No.271 of 2022

K SRINIVASULU & ORS

...Applicants

Versus

STATE OF ANDHRA PRADESH

and 13 others

...Respondent

ACTION TAKEN REPORT FILED BY THE 2nd & 6th RESPONDENTS



**M/S MADHURI DONTI REDDY
ADVOCATE**

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COUNSEL FOR RESPONDENTS 2&6

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It is certified that all the documents contained in the above annexure are true copies.

Date: 13-07-2023

ACTION TAKEN REPORT FILED BY DISTRICT COLLECTOR 6TH RESPONDENT IN COMPLIANCE WITH HON'BLE NGT ORDER DT.18-05-2023 IN O.A.NO.271 OF 2023 (PB) DELHI FILED BY SRI K.SRINIVASULU & OTHERS

1. It is submitted that the Hon'ble National Green Tribunal (PB) New Delhi has made the following while issuing an order dated 18-05-2023 in OA No.271 of 2023 (PB) at Para No.4,6 & 7 filed by Sri K.Srinivasulu & Others resident of Kondasamudram Village, Gudupalli Mandal, Chittoor District. Copy of the order is here with enclosed as **Annexure-I**.

4. Additional replies by respondent no.7 to 14 be filed within one month by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF/Word file and not in the form of image PDF.

6. In view of the mandate in section 20 of the National Green Tribunal Act,2010 requiring this tribunal to apply precautionary principle and also the provisions made in section 19 (4)(j) of the National Green Tribunal Act,2010 empowering this tribunal to require any person to cease and desist from committing or causing any violation of any enactment specified in Schedule I thereof, respondents no.7 to 14 are directed to desist from carrying out any further mining activity in the mining sites leased out to them and till further orders to contrary no mining shall be continued in any of the mining sites in question.

7. The Collector and Superintendent of Police, Chittoor are directed to take requisite steps for ensuring that no illegal mining takes place in the mining sites in question.

2. It is submitted that In obedience to the orders of the Hon'ble National Green Tribunal (PB), I have accompanied with The Divisional Mines & Geology Officer, Palamaneru and local revenue officials proceeded to inspect the following 09 Quarry leases on 11-07-2023 and report the status report of the operational conditions of the Quarries:

1. M/s J.R.Granites Pvt. Ltd., for Black Granite overran extent of 1.620 Hect in Sy.No.89/1, 95/1(P), 95/2(P), 95/3(P) of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.
2. M/s J.R.Granites Pvt. Ltd., for Black Granite overran extent of 4.846 Hect in Sy.No.136,137&138 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.
3. M/s J.R.Granites Pvt. Ltd., for Black Granite overran extent of 0.850 Hect in Sy.No.99/4&7 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.

4. M/s Rathna Mineral Enterprises for Black Granite overran extent of 4.810 Hect in Sy.No.132,133, 134 &135 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.
 5. M/s Sai Raghavendra Granites for Black Granite overran extent of 0.607 Hect in Sy.No.98/3 Part of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.
 6. Sri K.Shiva Prakash (Formerly M/s Sri Venkatasai Granites) for Black Granite overran extent of 0.405 Hect in Sy.No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.
 7. Sri K.Shiva Prakash (Formerly M/s Sri Venkatasai Granites) for Black Granite overran extent of 0.772 Hect in Sy.No.103 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.
 8. M/s Sri Sai Krupa Granites for Black Granite over an extent of 0.611 Hect in Sy.No.100 of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.
 9. M/s Sai Raghavendra Granites for Black Granite overran extent of 0.607 Hect in Sy.No.98/3 Part of Kotamakanapalli Village, Gudupalli Mandal, Chittoor District.
3. Further during the inspection the undersigned have inspected the above 09 Quarry lease locations of Kotamakanapalli Village , Gudupalli Mandal, Chittoor District along with the Mines & Geology Department officials and local Revenue officials on 11-07-2023 and observed that the above mentioned 09 Quarry leases were not in operational stage since more than one year and instructed the department officials to kept constant vigil regularly on the above said quarry leases and not to venture anybody in to the quarries until disposal of O.A.No.271 of 2023. The photographs of the spot Inspection along with annexed enclosures are submitted here with for kind perusal.

Dated at Chittoor on this the 12th day of July 2023.

P. Gangaiah
Divisional Mines & Geology Officer,
Palamaner, Chittoor District.

J. Shiva
Collector & District Magistrate,
Chittoor.

Item No.02

(Court No. 2)

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.**

(Through Physical Hearing with Hybrid VC Option)

Original Application No. 271/2022

K Srinivasulu & Ors

...Applicants

Versus

State of Andhra Pradesh & Ors.

...Respondent

Date of hearing: 18.05.2023

**CORAM: HON'BLE MR. JUSTICE ARUN KUMAR TYAGI, JUDICIAL MEMBER.
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER.**

Applicant: Applicant in person.

Respondents: Mr. Satyalipsu Ray, Advocate, for MoEF & CC.
Ms. Maduri Doriti Reddy, Advocate for Respondent no. 2(through VC).
Ms. AL Ganthimathi, Advocate for the Project Proponents (Respondents no. 7 to 14)(through VC).
Mr. Shubhranshu Padhi and Mr. Niroop Subirthy, Advocates for Director of Mines Safety, Office of Directorate General of Mines Safety (Chennai Region).

Application is registered based on a Letter Petition received by Email.

ORDER

1. In compliance of order dated 20.03.2023 replies have been filed by respondent no. 2 vide email dated 14.05.2023, respondent no. 3 vide email dated 17.05.2023, respondent no.6 vide email dated 14.05.2023 and reports have been filed by respondent no. 5 vide email dated 16.05.2023 and respondent no. 6 vide email dated 14.05.2023.
2. Vide order dated 20.03.2023 respondents no. 7 to 14 were directed to file additional replies with requisite details as mentioned therein.
3. Learned counsel for respondents no. 7 to 14 seeks time to file additional replies.

4. Additional replies by respondent no. 7 to 14 be filed **within one month** by email at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR Supported PDF/Word file and not in the form of Image PDF.
5. List for further consideration on **17.07.2023**.
6. In view of the mandate in Section 20 of the National Green Tribunal Act, 2010 requiring this Tribunal to apply precautionary principle and also the provisions made in Section 19 (4) (j) of the National Green Tribunal Act, 2010 empowering this Tribunal to require any person to cease and desist from committing or causing any violation of any enactment specified in Schedule I thereof, respondents no.7 to 14 are directed to desist from carrying out any further mining activity in the mining sites leased out to them and till further orders to the contrary no mining shall be continued in any of the mining sites in question.
7. The Collector and Superintendent of Police, Chittoor are directed to take requisite steps for ensuring that no illegal mining takes place in the mining sites in question.
8. A copy of this order be sent to the Member Secretary-State PCB, SEIAA, Collector and the Superintendent of Police, Chittoor by email for requisite compliance.

Arun Kumar Tyagi, JM

Dr. Afroz Ahmad, EM

May 18, 2023

N



Date:11-07-2023

Sy, No: 89,95,101,103,etc..Kotamakulapalli[v]Gudupalli[m] Chittoor[D.T]



Date:11-07-2023

Sy, No: 89,95,101,103,etc..Kotamakulapalli[v]Gudupalli[m] Chittoor[D.T]



Date:11-07-2023

Sy, No: 89,95,101,103,etc..Kotamakulapalli[v]Gudupalli[m] Chittoor[D.T]



Date:11-07-2023

Sy, No: 89,95,101,103,etc..Kotamakulapalli[v]Gudupalli[m] Chittoor[D.T]

